

ITEM NO.29

COURT NO.13

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1286/2023

(Arising out of impugned final judgment and order dated 02-11-2022 in WA No. 2366/2022 passed by the High Court Of Judicature At Madras)

M/S.PARANTHAMAN HYDRAULICS AND EQUIPMENTS

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

WITH

SLP(C) No. 1086/2023 (XII)

(FOR ADMISSION and I.R. and IA No.9033/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mrs. R.Hemalatha, Adv.
Mrs. Geetha Kovilan, AOR

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

Issue notice returnable within four weeks.

It is undisputed that tax at the rate of 4% has already been deposited by the petitioner(s). In such circumstances, direction in the impugned order to pay another 4% shall remain in abeyance, till the next date of listing.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master